

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA No.193/2005
in
CP No.14/2005
In
RA No.167/2002
In
OA No.2083/2000

New Delhi this the 19th day of September, 2005.

**Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)
Hon'ble Mr. Shanker Raju, Member (Judl.)**

P.P. Gupta and others

-Review Applicants

-Versus-

Government of National Capital Territory of Delhi and others

-Respondents

ORDER (By Circulation)

Mr. Shanker Raju, Hon'ble Member (J):

This RA is directed against an order, passed by us in CP-14/2005 on 3rd August 2005, where directions have been issued to respondents to accord benefits to applicants, failing which they are at liberty to take recourse in accordance with law.

2. Applicants draw our attention to paragraph 11 of order dated 3.8.2005 where instead of 1996, 1986 has been mentioned. As it is a typographical error the same is rectified. Paragraph 11 of the order passed in contempt, the words "instead of 1986", be read as "1996". A corrected copy of the order be issued to the parties.

3. However, the other grounds raised would make re-agitation of the entire matter, which is not the scope of the review.

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4. Accordingly, except correction of typographical error this
RA is dismissed, in circulation.

S. Raju
(Shanker Raju)
Member (J)

'San.'

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(A)

19-9-05